(ग) क्या हिन्दी अधिकारी के पद के लिए आवश्यक योग्यता और अनुभव को ध्यान में रखते हुए, इस पद के लिए आयु सीमा 45 वर्ष नियत करने का विचार है ताकि अधिक अनुभवी व्यक्ति बैंक सेवा में आ सकें; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

वित्त मंत्रालय में उप मंत्री (श्री मगनभाई बरोट) : (क) हिन्दी अधिकारी तथा उप विधि परामर्शदाता/कानूनी सलाहकार के पदों के लिए विज्ञापन देते समय बैंकिंग सेवा भर्ती बोर्ड (पूर्वी क्षेत्र), कलकत्ता ने इन दो पदों के लिए ऊपरी आयु सीमा क्रमशः 35 और 45 वर्ष निर्धारित की है ।

(ख) से (घ). विभिन्न पदों के लिए निर्धारित ऊपरी आयु सीमा अलग-अलग होती है जो कि पद की अपेक्षाओं तथा सम्बद्ध उत्तरदायित्व पर निर्भर होती है। व्यापक अनुभव तथा पेचीदा मामलों में आवश्यक सलाह देने के लिए, परिपक्व बुद्धि वाले व्यक्तियों से ही उप विधि परामर्शदाता के पद पर आवेदन करने की अपेक्षा की जाती है । उप विधि परामर्शदाता के भारी उत्तरदायित्व को देखते हुए, इस पद के लिए उम्मीदवारों के वास्ते ऊपरी आयु सीमा 45 वर्ष तथा न्यूनतम अनुभव 15 वर्ष निर्धारित किया गया है। जब कि हिन्दी अधिकारी के लिए न्यूनतम 5 वर्ष का अनुभव तथा ऊपरी आयु सीमा 35 वर्ष निर्धारित की गई है ।

Kanodia Oil Company of Delhi

7339. SHRI G. Y. KRISHNAN: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Agmark means that purity is guaranteed;

(b) whether Kanodia Oil Company of Delhi markets its produce in 16 K.G. tins as grade I, II and III and such grade is carrying Agmark;

(c) whether qualities of all the three grades are equally good; and

(d) if so, the reasons of three grades instead of one?

THE MINISTER OF CIVIL SUPPLIES (SHRI VIDYA CHARAN SHUKLA): (a) Agmark ensures quality as prescribed in these specifications for the concerned commodity in the Grading and Marking Rules for that commodity.

(b) M/s. Kanodia Oil Co., Delhi Market their produce in 16 Kg. tins as Grade I, Grade I LP and Grade II in the case of mustard oil and as Grade I and Grade II in the case of til (sesame) oil. There is no Grade III in the Vegetable Oils Grading and Marking Rules for mustard oil and til oil.

(c) No, Sir.

(d) Does not arise.

Complaints About Sale of Sugar Outside India

7340. SHRI CHHITTUBHAI GAMIT: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that a complaint about sale of sugar outside India without the permission of the Government of India has been received against certain Co-operative Sugar Mills in Surat district of Gujarat; if so, the details thereof; and

(b) the detail of the action being taken against the management of those sugar mills who exported sugar without the permission of the Government and the punishment to be awarded to the persons found guilty under the law of the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI Z. R. ANSARI): (a) No such complaint has been received by the Ministry of Commerce.

(b) Does not arise.